

DIVISION BENCH  
COURT - II

S-7

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/124(KB)2023  
IA(I.B.C)/886(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>TATA CAPITAL FINANCIAL SERVICES LIMITED VS GLORY FURNISHERS PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Avishek Guha, Adv. ] For Tata Capital Financial Services Ltd.  
Ms. Arunika Dutta, Adv. ]  
Mr. K. De Sarkar, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of Tata Capital Financial Services Ltd. present.
2. **IA(I.B.C)/886(KB)2024:**

**a.** This application has been filed by the Interim Resolution Professional to place on record the Constitution of Committee of Creditors, which is placed at page nos. 9 to 14 of the application. This application is supported by an affidavit which is placed at page no. 15 onwards of the application. The Constitution of Committee of Creditors is taken on record, and, accordingly this application is **disposed of.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

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